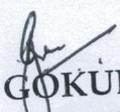


**Report in compliance to the orders of the Hon'ble NGT (South Zone) in O.A. No. 252 of 2017 (SZ) dated 01.09.2020 regarding action taken on violation of sand bar removal by the Respondent No.4, Karnataka State Coastal Zone Management Authority:**

On receipt of the proposals received from the Deputy Commissioner of the Coastal Districts for Karnataka for removal of sand bars for easy navigation of fishing boats vessels after having been recommended by DCZMC, the KSCZMA accords approval as per the guidelines of MOEF & CC, OM dated 24<sup>th</sup> February, 2011 and 9<sup>th</sup> June 2011 for removal of sand bars stipulating the following conditions namely:

1. Sand should not be removed beyond the average bed level and the depth is limited to the depth required for free movement of fishing boats.
2. Sand should not be removed near any vegetation or mangroves growth. The sand deposits within the buffer zone of 50 meters from the existing mangrove shall not be disturbed.
3. Use of any mechanized/mechanical methods for removal of sand is strictly prohibited.
4. Minimum distance of 2m should be maintained from river bank for stocking of sand.
5. Sand bars in the known breeding and spawning grounds shall not be disturbed. Removal of sand bars during the monsoon season which is generally the breeding season for the aquatic fauna shall be avoided.

Upon obtaining the approval from KSCZMA and as per the O.M. No. 11-83/2005-IA.III (Volum-III) dated 8<sup>th</sup> November 2011 of Ministry of Environment and Forests, the Deputy Commissioner allows removal of a specified quantity of sand in specified time period in a particular area to local community persons permitted to remove the sand manually. It is ensured that the permits are not accorded in such areas which are identified as eco-sensitive zones, fish migratory and breeding grounds. The permits are given taking into consideration the local circumstances and ecological settings. If any violation in the process of removal of sand bars is noticed, the Deputy Commissioner initiates appropriate action against such persons permitted to remove the sand bars based on the grounds of violation as per Para 6 (c) of the CRZ Notification, 2011.

  
(R. GOKUL)  
Member Secretary KSCZMA.